

NOTIFICATION

New Delhi, the 13th August, 2020

(INCOME TAX)

S.O. 2756(E).—In pursuance of the powers conferred by sub-sections (1), (2) and (5) of section 120 of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the said Act), the Central Board of Direct Taxes hereby directs that the Income-tax Authorities of the National e-Assessment Centre (hereinafter referred to as the NeAC) specified in Column (2) of the Schedule below, having its headquarters at the place mentioned in column (3) of the said Schedule, shall exercise the powers and functions of Assessing Officer concurrently, to facilitate the conduct of Faceless Assessment proceedings in respect of territorial areas mentioned in the column (4), persons or classes of persons mentioned in the column (5) and cases or classes of cases mentioned in the column (6) of the Schedule-1 of the notification No. 50 of 2014 in S.O. 2752 (E) dated the 22nd October, 2014 published in the Gazette of India, Extraordinary Part II, Section 3, sub-section (ii):

SCHEDULE

S. No.	Income-tax Authority	Headquarters
(1)	(2)	(3)
1	Principal Chief Commissioner of Income-tax (NeAC), Delhi	Delhi
2	Income-tax Officer (NeAC)(HQ), O/o Principal Chief Commissioner of Income-tax (NeAC), Delhi.	Delhi
3	Commissioner of Income-tax (NeAC)-1, Delhi	Delhi
4	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-1, Delhi	Delhi

5	Additional / Joint Commissioner of Income-tax (NeAC)-1(1), Delhi.	Delhi
6	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(1)(1), Delhi.	Delhi
7	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(1)(2), Delhi.	Delhi
8	Additional / Joint Commissioner of Income-tax (NeAC)-1(2), Delhi.	Delhi
9	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(2)(1), Delhi.	Delhi
10	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(2)(2), Delhi.	Delhi
11	Commissioner of Income-tax (NeAC)-2, Delhi	Delhi
12	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-2, Delhi	Delhi
13	Additional / Joint Commissioner of Income-tax (NeAC)-2(1), Delhi.	Delhi
14	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(1)(1), Delhi.	Delhi
15	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(1)(2), Delhi.	Delhi
16	Additional / Joint Commissioner of Income-tax (NeAC)-2(2), Delhi.	Delhi
17	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(2)(1), Delhi.	Delhi
18	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(2)(2), Delhi.	Delhi
19	Commissioner of Income-tax (NeAC)-3, Delhi	Delhi
20	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-3, Delhi	Delhi
21	Additional / Joint Commissioner of Income-tax (NeAC)-3(1), Delhi.	Delhi
22	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(1)(1), Delhi.	Delhi
23	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(1)(2), Delhi.	Delhi
24	Additional / Joint Commissioner of Income-tax (NeAC)-3(2), Delhi.	Delhi
25	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(2)(1), Delhi.	Delhi
26	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(2)(2), Delhi.	Delhi
27	Commissioner of Income-tax (NeAC)-4, Delhi	Delhi
28	Income-tax Officer (NeAC)(HQ), O/o Commissioner of Income-tax (NeAC)-4, Delhi	Delhi
29	Additional / Joint Commissioner of Income-tax (NeAC)-4(1), Delhi.	Delhi
30	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(1)(1), Delhi.	Delhi
31	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(1)(2), Delhi.	Delhi
32	Additional / Joint Commissioner of Income-tax (NeAC)-4(2), Delhi.	Delhi
33	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(2)(1), Delhi.	Delhi
34	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(2)(2), Delhi.	Delhi

2. The notification shall come into force from the 13th day of August, 2020.

[Notification No. 64/2020/F. No. 187/3/2020-ITA-I]

PRAJNA PARAMITA, Director